

**Central Administrative Tribunal  
Principal Bench, New Delhi**

R.A. No.200/2016 in O.A. No.2774/2015

Wednesday, this the 19<sup>th</sup> day of July 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ashok Kumar Kapoor  
s/o Mr. Charan Ram  
r/o AC-3/23-C, Shalimar Bagh  
New Delhi – 100 088

..Applicant  
(Nemo)

Versus

1. Vice Chairman  
Delhi Development Authority  
Block B, 1<sup>st</sup> Floor, Vikas Sadan  
New Delhi

2. Shri Venkatesh Mohan  
Finance Member  
Delhi Development Authority  
Block B, 1<sup>st</sup> Floor, Vikas Sadan  
New Delhi

..Respondents

(Nemo)

**O R D E R (ORAL)**

None for the parties. It is seen from the records that even on the last date, i.e., 05.05.2017, none was present on behalf of the applicant. This shows that the applicant has lost interest in prosecuting this case. As such, the R.A. is dismissed for default and non-prosecution.

**( K.N. Shrivastava )  
Member (A)**

**July 19, 2017**  
/sunil/